

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar**

**NOTIFICATION
Srinagar, 07th July, 2023.**

S.O 355.—In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure Code, 1973, the Government hereby appoint Mr. Rajeev R, Deputy Registrar, Central Administrative Tribunal, Srinagar Bench as Executive Magistrate.

He shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of Central Administrative Tribunal, Srinagar Bench in the Union Territory of Jammu and Kashmir.

By Order of the Government of Jammu and Kashmir.

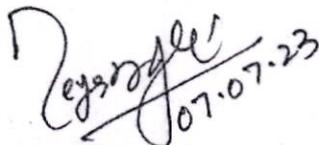
**Sd/-
(Achal Sethi)
Secretary to Government.**

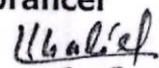
No: Law-Jud/103/2021-10.

Dated. 07-07-2023.

Copy to the:

1. Commissioner/Secretary to Government, General Administration Department.
2. Divisional Commissioner Kashmir.
3. Mr. Rajeev R, Deputy Registrar, Central Administrative Tribunal, Srinagar Bench
4. Director, Archeology, Archives and Museums, J&K, Srinagar.
5. Assistant Section Officer, Central Administrative Tribunal, Srinagar Bench. This is with reference to his letter No. CAT/SGR/77/2023 dated 28-06-2023.
6. I/c Website section.
7. Government Order File.
8. Concerned File.


**(Reyaz Ali Bhat)
Assistant Legal Remembrancer**


07.07.2023.